

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/2194/2020**

This the 25<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Abdul Rehman Najar, S/o Assad Ullah Najar, R/o Kawoosa Khalisa, District Budgam aged 57 years.

.....Applicant

(Advocate: Mr.M.A Beigh)

**Versus**

State of Jammu and Kashmir through Commissioner/Secretary to Government Revenue Department, Civil Secretariat, Jammu/Srinagar and another.

.....Respondents

(Advocate: Mr. Sudesh Magotra)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed date i.e., 17.05.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*